

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 66 of 2017

IN THE MATTER OF

Vallapureddy Gari Govardhan Reddy
Age 29 years S/o. Vallapureddy Gari Ramakrishna Reddy
H.No.: 1- 6B, Kondajuturu Village,
Panyam Mandal, Polur Post, Kurnool District,
Andhra Pradesh – 518 511 and Others.

...Applicant(s)

Versus

Union of India
Rep. by its Secretary to the Government
The Ministry of Environment, Forests and Climate Change
Paaryavaran Bhavan, Jor Bagh,
New Delhi and Others.

...Respondent(s)

COMPLIANCE REPORT
FILED BY A.P.P.C.B.

Date: 11.02,2026



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Place: Kurnool.
Date: 10.02.2026.

P. v. kishore Reddy

For A.P. Pollution Control Board
Environmental Engineer
A.P. Pollution Control Board
Regional Office KURNOOL.

Latest Status Report of A. P. Pollution Control Board submitted in compliance to Hon'ble NGT (SZ) order dated.27.02.2025 in O.A. No. 66 of 2017 pertaining to establishment of M/s.Santhiram Chemicals Pvt Ltd Sy.No.570/1, Kondajutur Village, Panyam Mandal, Nandyal District(Erstwhile Kurnool)

The matters are pertaining to the grievance in this application is regarding the study to be conducted in respect of impact on environment on account of establishing the nano industry i.e. M/s.Santhiram Chemicals Pvt Ltd. Sy.No.570/1, Kondajutur (V), Panyam (M), Nandyal(Erstwhile Kurnool) District on several aspects. Hon'ble NGT (SZ) vide its order dated.27.02.2025, this Original Application is disposed of, with ten (x) directions.

The compliance of directions issued by the Hon'ble NGT (SZ) order dated.27.02.2025 in O.A. No. 66 of 2017, related to A.P. Pollution Control Board is as follows:

- i. It is to submit that, as per the directions of Hon'ble NGT, the State Pollution Control Board is continuously monitoring the establishment phase of M/s Santhiram Chemicals Pvt. Ltd., Sy.No.570/1, Kondajutur (V), Panyam (M), Nandyal District (Erstwhile Kurnool) and submitting the status report to Hon'ble Authorities.
- ii. The matters are pertaining to the grievance in this application is regarding the study to be conducted in respect of impact on environment on account of establishing the nano industry i.e. M/s Santhiram Chemicals Pvt. Ltd. on several aspects. Hon'ble NGT (SZ) vide its order dated.27.02.2025, directed the MoEF &CC and the CPCB to take a serious view on this matter, expedite the process and issue appropriate guidelines in consultation with the scientists of the APPCB before the NEERI report comes. Further, the Hon'ble NGT (SZ) vide its order dated.02.04.2025, "the CPCB is yet to come up with the report as sought for by this Tribunal in its Order dated 27.02.2025". The next hearing is posted on 12.02.2026.
- iii. In this connection the Regional Director, CPCB, Chennai on 20.03.2025 has addressed a letter to the Member Secretary, APPCB and requested to furnish the detailed information on the subject matter including the action taken report. Further, the Board Office, Vijayawada vide e-mail dt.28.03.2025 has forwarded the letter addressed by the Regional Director, CPCB, Chennai and instructed to furnish the latest information in consultation with the CTE section, so as to furnish the same to the CPCB.
- iv. Accordingly, the Regional Office, Kurnool has submitted the report in compliance to the Hon'ble NGT order dt.27.02.2025 & APPCB, Board Office, Vijayawada. Further, the CPCB has submitted the compliance report to Hon'ble NGT on 25.06.2025.
- v. Earlier, M/s Santhiram Chemicals Pvt. Ltd. has proposed to establish mega project with 168 crore in 1st phase, totaling about to 950 crores in 3 phase for manufacture of Precipitated calcium carbonate and Nano Precipitated calcium carbonate plant in Sy.No.570/1, Kondajutur (V), Panyam (M), Nandyal District (Erstwhile Kurnool) in an extent of 150 acres. As per the oral discussion, the Nano technology for manufacturing is supplied by Singapore and this project is first of its kind in India. The industry has not submitted any EIA or EMP on the project. As per the Sl. No.5 (f) of schedule-1 of EIA

Notification SO No1533 dt:14.09.2006, synthetic and organic chemicals, intermediates are require Environmental clearance. The product that is proposed to be manufactured here are Precipitated Calcium Carbonate and Nano Precipitated Calcium Carbonate which are completely chemicals that fall into the broad category of intermediates. Apart from the above, the industry has proposed Two Kilns as part of the process similar to the cement kiln which require EC. As this being one of the largest project in Kurnool district and public have complaints against it the District Collector, Kurnool directed me to obtain confirmation from Board Office about requirement of public hearing process on this project. However, this being the mega chemical industry proposed Greenfield area and case pending in the Hon'ble High Court seeking stoppage of proposed plant, the applicability of EC notification has to be examined thoroughly by the SEAC.AP. This office vide report dated 30.08.2016 has requested the Board office to clarify the applicability of the EIA Notification to this Project. The Board office vide letter dated 07.09.2016 has informed that "the proposed product is an inorganic chemical. The project or activity is not covered in the schedule of the EIA Notification, 2006 and its amendments thereof. Hence, Environmental Clearance is not required"

- vi. The manufacture of Precipitated Calcium Carbonate involves reception of crushed lime stone of size of 60mm → Transfer of crushed lime stone & coal to the kiln from the top through conveyor → calcination in the Rotary kiln to form calcium oxide (CaO) & CO₂ at a temperature of around 900° C → Solid CaO is discharged from the bottom of the kiln and gaseous CO₂ is propelled from the top of the kiln → Hydration /lime slaking of calcium oxide in hydrator to form Calcium Hydroxide → Carbon dioxide from the kiln is filtered to remove impurities in carbonation plant and mixed with calcium hydroxide to form Precipitated Calcium Carbonate (CaCO₃).
- vii. Calcium hydroxide is sent into High gravity controlled precipitation reactor where it is mixed with CO₂ to form Nano Precipitated Carbonate.
- viii. On 23.09.2016, the APPCB, Zonal office, Kurnool has issued Consent for Establishment of the Board to M/s Santhiram Chemicals Pvt. Ltd., Sy.No.570/1, Kondajatur (V), Panyam (M), Nandyal District (Erstwhile Kurnool) with a validity period of 7 years i.e. 22.09.2023 permitting the construction of the unit for manufacture of the Precipitated Calcium Carbonate and Nano Precipitated Calcium Carbonate after thorough review by the experts and special invitees. The validity of the Consent for Establishment order issued by the Board was expired on 22.09.2023. A copy of consent to Establishment is attached as Annexure – II).
- ix. The management of M/s. Santhiram Chemicals Private Ltd., had not started any construction activity since 2016 to till date, even after expiry of the Consent for Establishment order, except the construction of boundary wall in the western direction of their site and a small portion of boundary wall was constructed in the southern direction.
- x. To know the latest status of the establishment phase of M/s. Shanthiram Chemicals Private Ltd, the Board Officials have once again inspected the site on 26.10.2023 to record the

violations and observed that, there is no construction activity since 2016, except the construction of boundary wall in the western direction of their site and a small portion of boundary wall was constructed in the southern direction. The status remains the same from 2016 onwards and APPCB is submitting the status reports as and when directions received from the Hon'ble NGT. (The Photographs showing the latest status of the proposed site of M/s. Shanthiram Chemicals Private Ltd., are enclosed as Annexure – I).

- xi. It is further submitted that, the validity of the Consent for Establishment order issued to M/s Santhiram Chemicals Private Limited was expired on 22.09.2023. If the Management proposed to start any construction activity, they shall make a representation to the APPCB for extension of validity period Consent to Establishment order to proceed/start any activity. The management shall not make any arrangements for Construction or development work pertaining to Establishment of the said activity without obtaining Consent for Establishment (CFE) of the Board. If M/s Santhiram Chemicals Private Limited approaches the Board for extension of CTE order/CTO i.e., operation of the Nano Precipitated Calcium Carbonate unit, the APPCB will direct the management to conduct Environmental Impact Assessment Study and justification with regard to applicability of prior Environmental Clearance (EC) by the MoEF&CC, before establishment.

This further report is submitted to the Hon'ble NGT in due compliance of the directions issued by the Hon'ble Tribunal. The APPCB will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Kurnool, A.P. on this the 10th day of February, 2026.



For A.P. Pollution Control Board
Environmental Engineer
A.P. Pollution Control Board
Regional Office KURNOOL.

ANNEXURE - I

Photographs showing the latest status of the proposed site of M/s. Shanthiram Chemicals Private Ltd.,







ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHINAGAR, HYDERABAD - 500 018

Phone: 23887500
 Website :www.appcb.ap.nic.in

Memo No. 237 /APPCB/CFE/RO-KNL/HO/2016

1203

Dt. 07.09.2016.

859 Sub: APPCB - CFE - M/s. Santhiram Chemicals Pvt Ltd., Sy.No. 570/1, Kondajatur
 15/9/16 (V), Panyam (M), Kurnool District – Instructions issued – Reg.

Ref: Report of EE, RO: Kurnool dt. 30.08.2016 recd. On 06.09.2016.

With reference to above, the EE, RO: Kurnool is informed as following:

- The proposed product is an inorganic chemical. The project or activity is not covered in the schedule of the EIA Notification, 2006 and its amendments thereof. Hence, Environmental Clearance (EC) is not required.
- As it is a chemical industry, it is considered under Red category. The powers are vested with JCEE, ZO: Kurnool to process the application.

Hence, the EE, RO: Kurnool is directed to forward the report to the JCEE, ZO: Kurnool to take further necessary action as per the delegated powers.

Sd/-

MEMBER SECRETARY

guy

To
 The Environmental Engineer,
 Regional Office: Kurnool

-// T.C.F.B.O //-

[Signature]
 Senior Environmental Engineer (UH-1)



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912,
e-mail: knl.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No. KNL-668/PCB/ZOK/CFE/2016- 696

Date: 23.09.2016

Sub: PCB-ZO-KNL-CFE - M/s. Santhiram Chemicals Pvt Ltd., Sy.No.570/1, Kondajatur (V), Panyam (M), Kurnool District -- Consent for Establishment (CFE) Order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981- Order- Issued- Reg.

Ref: 1. CFE application received through A.P. Single Desk on 16/07/2016 and Clarification sought by this office on 18/07/2016.
2. R.O.KNL Lr.No.638 -KNL/PCB/RO/KRNL/2016 -679, dt. 07.09. 2016
3. CFE committee meeting held at ZO, Kurnool on 19.09.2016

DISPATCHED
on 23/9/16

- 1) In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) order to set up a plant to produce the following products with installed capacities as mentioned below, with a project cost of Rs. 16,839.3 Lakhs.

Sl. No.	Products	Capacity
1	Precipitated Calcium Carbonate	500 TPD
2	Nano Precipitated Calcium Carbonate	200 TPD

- 2) As per the application, the above activity is to be carried out at Sy.No.570/1, Kondajatur (V), Panyam (M), Kurnool District
- 3) The above site was inspected by Environmental Engineer and Asst. Environmental Engineer, Regional Office, Kurnool on 20.07.2016, 05.08.2016 & 04.09.2016 and found that it is surrounded by the following:
North: Barren lands followed by SRBC canal
South: Panyam to Gorukallu Village road followed by agricultural lands
East : Barren lands followed by Agricultural lands.
West : Barren lands followed by Agricultural lands
- 4) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues CONSENT FOR ESTABLISHMENT(CFE) to your INDUSTRY under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products mentioned at para (1) only.
- 5) This consent order issued is subject to the conditions mentioned in the Annexure.
- 6) This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- 7) This consent order is valid for a period of 7 years from the date of issue

Encl: Schedule 'A' & 'B'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
M/s. Santhiram Chemicals Pvt Ltd.,
C/o M.Santhiramudu,
D.No.25/602, Srinivasa Nagar,
Nandyal, Kurnool dist. - 518 501.

Copy to the Environmental Engineer, Regional Office, APPCB, Kurnool for information.

Annexure**SCHEDULE – A**

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall install or provide separate energy meters for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains and provide rain water harvesting structures. No effluent shall be discharged in to the storm water drains.

SCHEDULE – B**Water**

1. The maximum permitted water consumption is as follows:

Sl. No.	Purpose			Quantity in KLD
1.	Precipitated Calcium Carbonate (CaCO₃):			Total
		Fresh water	Recycled water	
	Hydrated Lime Tank	340 KLD	2160 KLD	
	Grit Classifier			
	Cyclones			
	screens			
	CaCO ₃ slurry tank			
	Filter unit			
Filter water silo				
Dryer				
2.	Nano Precipitated Calcium Carbonate:			Total
	Slurry tank	Nil	2600 KLD	
	HGCP Reactor			
	Frame Filter			
	Drying drums			
	Floor & equipment washings	Nil	30 KLD	
	Cooling makeup & sealing	Nil	10 KLD	
	Gardening	160 KLD	---	
	Domestic	---	140 KLD	
	Total	500 KLD	4,940 KLD	

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

2. The project proponent informed that as per new Industrial Promotion Policy and MoU signed by them with Govt. of A.P., the Government will identify source of water and supply accordingly. Hence the project proponent shall obtain necessary permissions from the competent authorities to draw water from the nearby surface water bodies. The project proponent shall not dig bore wells without the permission of competent authority. The project proponent shall not draw water from bore wells, as the water requirement for the project is huge and may deplete the ground water in that area.
3. The maximum waste water generation shall not exceed the following:

S. N	Source	Quantity in KLD
1	Precipitated Calcium Carbonate (CaCO₃):	
	Grit Classifier	125 KLD
	Cyclones	45 KLD
	screens	50 KLD
2	Nano Precipitated Calcium Carbonate:	
	Frame Filter	400 KLD
	Floor & equipment washings	30 KLD
	Cooling & sealing	10 KLD
	Domestic	140 KLD
	Total	800 KLD

Treatment & Disposal:

Source of effluent	Capacity of Treatment units	Mode of final disposal
Process effluents – 660 KLD	Shall provide appropriate treatment facilities of capacity – 1000 KLD to treat the process effluents suitable for complete recycling.	After treatment, the entire treated waste water shall be recycled back into the process to achieve Zero Liquid Discharge (ZLD) system.
Domestic – 140 KLD	Shall provide appropriate Sewage Treatment Plant (STP) of capacity 200 KLD.	After treatment, the entire treated domestic waste water shall be recycled back into the process to achieve Zero Liquid Discharge (ZLD) system.

4. The project proponent shall construct all the units of ETP & STP above the ground level.
5. The project proponent shall achieve Zero Liquid Discharge (ZLD) system for both trade & domestic effluents, by providing appropriate treatment facilities to recycle the entire waste water.
6. Effluents shall not be discharged on land or into any water bodies or into aquifers under any circumstances.

Air:

7. The industry shall comply with the following for controlling air pollution.

Sl. No.	Details of Stack	Stack 1	Stack 2	Stack 3	Stack 4	Stack 5
a)	Attached to:	Rotary lime kiln	Rotary Lime kiln	Lime stone crusher	Hot blast furnaces	DG set
b)	Capacity	350 TPD	350 TPD	700 TPD	26.0 Lakhs K.cal & 15.0 Lakhs K cal	1000 KVA
c)	Name of the Fuel :	Coal -110 TPD		-	50 TPD	HSD
d)	Stack height above ground (m)	40mts with 1.2 mtrs dia		30 mtrs	40 mtrs	11mts
e)	Air Pollution Control Equipment:	Cyclone, Desulfurization tower, Electro static Precipitator (ESP) or bag filters	Cyclone, Desulfurization tower, Electro static Precipitator or (ESP) or bag filters.	Bag filters	Desulfurization tower and bag filter	Silencer with acoustic enclosure
f)	Conc. of Particulate matter	30 mg/Nm ³		30 mg/Nm ³	30 mg/Nm ³	-
g)	Sulphur Dioxide (SO ₂)	100 mg/Nm ³		-	100 mg/Nm ³	-
h)	Oxides of Nitrogen (NO _x)	600 mg/Nm ³		-	600 mg/Nm ³	-

8. The project proponent shall take appropriate measures to achieve the desired emission standards i.e., 30 mg/Nm³ of Particulate Matter to the rotary kiln stacks and hot blast furnace stack as the process is Calcination.
9. The project proponent shall provide appropriate technology to control SO₂ and NO_x emissions to meet the standards.
10. The project proponent shall adopt the following "Environmental guidelines for prevention and control of fugitive emissions" specified to Cement Plants by CPCB to control fugitive emissions from all sources of generation.

- a. Enclosure should be provided for all unloading operations of raw materials. The enclosures for the unloading sides could be flexible curtain type material covering up to height of dumpers discharge from the roof.
 - b. Water shall be sprayed on the material prior and during unloading. Dry fog dust suppression system shall be provided.
 - c. All transfer point locations should be fully enclosed.
 - d. Airborne dust at all transfer operations / points should be controlled by extracting to bag filter.
 - e. All belt conveyors should be closed.
 - f. All the raw materials and products shall be stored under covered shed. The enclosure should be from three sides and roof so as to contain the airborne emissions.
 - g. The silo vent shall be provided with a bag filter type system to vent out the air borne fines.
 - h. All roads on which vehicle movement of raw materials or products take place should be paved.
 - i. Limit the speed of vehicle to 10 Km/h for heavy vehicles with in the plant premises to prevent the road dust emissions
 - j. Employ preventive measures to minimize dust build up on roads.
 - k. Carry out regular sweeping of roads to minimize emissions.
 - l. The project proponent shall employ or contract a "dust control officer"
 - m. Regular training should be given to the personnel operating and maintaining fugitive emissions control systems on the operational and maintenance aspects and record keeping responsibility.
 - n. The project proponent should prevent fugitive emission from all active operation and storage piles, such that the emissions are not visible in the atmosphere beyond the boundary line of the emission source.
 - o. The project proponent shall conduct active operations by utilizing the applicable best available control measures to minimize the fugitive dust emission from each fugitive dust source type within active operation.
 - p. All storage piles should be kept in moist condition by spraying water at regular intervals for controlling fugitive emission, wherever possible.
 - q. The operation of the pay loaders shall be slow down whenever the average wind speed is high exceeding 50 km/h, which may cause fugitive emission.
 - r. All storage silos shall be vented to bag filters, which should have proper bag cleaning arrangement so as to avoid choking of filter bags, thereby to avoid pressurization of silos.
 - s. Regular inspection at a pre-determined frequency be carried out of all fugitive dust control system and records be maintained of such inspection and corrective action taken if any.
11. The project proponent shall install minimum of 3 AAQ monitoring stations covering upstream and downstream predominant wind direction and report the same to the A.P Pollution Control Board, Regional Office, Kurnool as prescribed.
12. The project proponent shall install online continuous emission monitoring systems and connect the monitoring system to APPCB Website.
13. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification No.GSR 826 (E), Dt. 16.11.2009 during construction and regular operational phase of the project at the periphery.
The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during day time and 70 dB (A) during night time.

Solid Waste:

14. The project proponent shall store the solid wastes in a closed shed.
15. The proponent shall comply with the following:

S. No	Source of solid waste	Proposed quantity	Method of disposal
a)	Gall stone (un burnt lime from kiln consisting of impurities SiO ₂ and mg etc..)	62.0 TPD	Explore the possibility of sending the waste to the cement industries for co-processing or Shall be disposed scientifically designed land fill, depending on the characteristics of waste
b)	Coal ash	5.3 TPD	Shall be sold brick manufacturers
c)	Dust from APCE	8.4 TPD	Explore the possibility of sending the waste to the cement industries for co --

			processing or Shall be disposed scientifically designed land fill, depending on the characteristics of waste
d)	ETP Sludge	130 Kgs/day	Shall be disposed to cement industries for co-processing / lifted to TSDF, Parawada, Visakapatnam
e)	Waste oil from DG sets	100 Ltrs/month	Shall be sold out authorized parties recyclers/re-processors of APPCB.

Other conditions:

16. The storm water drain shall be constructed with proper design to collect and reuse in the process. The process & domestic effluents shall not be mixed with storm water drains under any circumstances.
17. The project proponent has to undertake a study to establish the base line environmental conditions covering air, water, soil & noise by any reputed government organization like NEERI, NPC etc., in the core and buffer zones.
18. The project proponent shall provide at least 10 piezo monitoring wells along the boundary and report the ground water quality data to the A. P. Pollution Control Board, Regional Office, Kurnool quarterly as prescribed.
19. The project proponent shall provide a trench of 1 mtr depth along the southern boundary to collect seepages if any and the seepages shall be taken back in to the ETP for further treatment.
20. The project proponent shall leave a set back distance of 25mtrs from Panyam to Gorukallu (V) road. No construction activity except green belt development shall be undertaken in this area.
21. The project proponent shall develop thick green belt of width 25mtrs all along the boundary with tall growing trees with good canopy and the green belt shall be in a minimum of 33% of total area.
22. The project proponent shall submit all the technical design details of process and pollution control equipment to the A.P. Pollution Control Board, Regional Office, Kurnool within 3 months.
23. The project proponent shall not use any chemicals in the process except lime stone, coal and water as committed during the CFE Meeting.
24. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attracts action under the provisions of relevant pollution control Acts.
26. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserved to it the right and power under section 27 (2) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein above and to make such alternation as deemed fit and stipulate any additional conditions or revoke the order in the interest of environment protection.
27. Any person aggrieved with this order may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Appellate Authority constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s. Santhiram Chemicals Pvt Ltd.,
C/o M.Santhiramudu,
D.No.25/602, Srinivasa Nagar,
Nandyal, Kurnool dist. - 518 501.